

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 4372 of 2014

Om Prakash Thakur, son of late Mokudi Thakur, resident of village-Babhangama, Post-Babhangama, Police Station-Bihpur, District-Bhagalpur, Bihar
... **Petitioner**

Versus

The State of Jharkhand and Ors.

... **Respondents**

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Samavesh Bhanj Deo, Advocate
For the State : None

Order No. /Dated: 17th April, 2021

In the instant writ application, the petitioner prays for issuance of direction upon the respondents particularly the respondent no. 2 to fix his pay in the pay scale of Rs. 5,000-8,000/- and to treat him as regular employee and for a further direction to the respondents to fix and pay Pension, Gratuity and Earned Leave to him with interest @ 18% per annum from the date of superannuation i.e. 31.01.2014 till the actual payment.

Mr. Samavesh Bhanj Deo, the learned counsel appears for the petitioner and states that during pendency of this writ petition Om Prakash Thakur has passed away and since his legal heirs/successors are not inclined to pursue this writ petition by substituting themselves in place of Om Prakash Thakur this writ petition shall abate.

Accordingly, W.P.(S) No. 4372 of 2014 is dismissed as abated.

(Shree Chandrashekhar, J.)

Tanuj/-